

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22.

IA-2567/2023 in C.P.(IB)/488(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.05.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Nikhil R. Mansukhani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT
Rules, 2016

ORDER

1. Ms. Ruchita Jain a/w Mr. Yash Dhruva i/b MDP & Partners, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the Financial Creditor not present. Counsel for the Personal Guarantor submits that settlement talks are on.
3. List this matter on **10.07.2024**. Mr. Akash Agarwal i/b AMR Law, Ld. Counsel for the Petitioner marked his presence in the chat box at 11.11 a.m. i.e. soon after the board is discharged.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)